

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.217/Chd/CHD/2017**

In the matter of:

Mr.Prabhjit Singh Gill and Anr.

...Applicants/petitioners

Vs

Falcon Properties Pvt. Ltd.

... Respondent

Present: Mr. Karanveer Jindal, Advocate with  
Mr.M.G.Jindal, Practicing Company Secretary  
for applicants.  
Mr.Prabhjit Singh Gill, applicant in person.

Learned counsel for applicants, inter alia, contended that copy of this petition was sent to the Registered Office of the respondent company on 03.08.2017 by Speed Post. This appeal has been filed on the ground of the deemed refusal by the respondent company to register the name of the applicants as members in place of the deceased. Copy of the intimation sent to the company is at Annexure A-7. Notice of this petition to the respondent for 15.09.2017. Notice of hearing of the petition be also advertised by the applicants in two newspapers namely, 'Indian Express' (English) Chandigarh Edition and 'Jansatta' (Hindi) Chandigarh Edition at least 14 days before the date of hearing. It is further directed that in case any person whose interest is likely to be affected by the proposed scheme or if any objection is received from any person by the applicants, the copy of the same shall be served to

CP NO.217/Chd/CHD/2017

the Registry of this Tribunal. Applicants/Petitioners are also directed to file copy of the postal receipt with track report of the despatch of copy of the petition to the respondent-company by Speed Post and shall also file affidavit stating compliance at least two days before the date fixed.

-sd-

(Justice R.P. Nagrath)  
Member(Judicial)

✓ August 10, 2017  
subbu